

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2416  
ANSWERED ON:11.03.2015  
IRREGULARITIES IN ALLOTMENT OF FLATS  
Gaikwad Prof. Ravindra Vishwanath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) whether some of the housing societies have committed irregularities in allotment of flats constructed on the land allotted by Delhi Development Authority (DDA); and

(b) if so, the details thereof and the action taken/being taken by the Government against such societies?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) : Yes, Madam.

(b) : Delhi Development Authority (DDA) has informed that it allots land to the Cooperative Group Housing Societies (CGHS) on the basis of the recommendations of the Registrar, Cooperative Societies, which comes under the administrative control of the Government of National Capital Territory of Delhi. Pursuant to registration of cases by CBI against some of the CGHS, where irregularities in the membership of the societies were detected, DDA withheld formal allotment of land in respect of those societies. Further, in respect of the societies, where land was already allotted by DDA and where -CBI filed charge sheet against the societies, DDA has withheld conversion of flats from lease-hold to free-hold till CBI issues 'No Objection Certificate' to DDA.